## GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO.: 50 (To be answered on the 2<sup>nd</sup> February 2023)

## PARTNERSHIP OF AAI WITH CIDC

## 50. SHRI SHANKAR LALWANI

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Airports Authority of India (AAI) in collaboration with Construction Industry Development Council (CIDC) has trained youth in the aviation sector and if so, the details thereof along with the number of people who got trained during the last three years;
- (b) if not, the reasons therefor;
- (c) the number of commercial pilot licences issued by the Directorate General of Civil Aviation (DGCA) to the trainees who got trained by various institutes in the country during the last three years; and
- (d) the number of pilot who got employment out of the said license-holders?

## **ANSWER**

Minister of State in the Ministry of CIVIL AVIATION लागर विमानन मंत्रालय में राज्य मंत्री (GEN. (DR) V. K. SINGH (RETD))

(a) and (b) Airports Authority of India (AAI) in collaboration with Construction Industry Development Council (CIDC) provided job oriented skill training and employment opportunities through livelihood promotion in backward and remote areas. The details are as under:-

**Program** 

No. of Trained

Employment Oriented Training & Skill Development programme of unemployed youth SC/ST/OBC Women and EWS of Society for 2000 persons by CIDC (PAN India). FY 2018-19 (CIDC). 1999

1604

Employment Oriented Training and Skill Development Programme for SC/ST/OBC/ Women, Unemployed Youth & EWS Society for 2000 Persons North Eastern Region FY 2018-19 (CIDC).

(c) The total number of Commercial Pilot Licenses (CPL) issued by the Directorate General of Civil Aviation (DGCA) during the last three years is as under

Year	CPL issued to cadets from Indian Institute	CPL issued to cadets from Foreign Inst	
2020	335	243	578
2021	504	358	862
2022	616	549	1165
<b>Total</b>	1455	1150	2605

(d) DGCA issues licenses as per the provisions and on compliance of Aircraft Rules 1937. Post issue of licenses, license holders can undetake employment in any International Civil Aviation Organisation (ICAO) contracting state.

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